

### Stoppage of trains at unviable stations

3031. SHRI N.K. SINGH:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government is losing crores of rupees per year owing to uneconomic stops of trains at railway stations;
- (b) if so, the fact and details thereof;
- (c) whether the stoppages of trains on unviable stations are also posing serious security threats;
- (d) whether anti-national elements mostly enter the trains from such unviable stations;
- (e) if so, whether Government proposes to review its policy to provide halt of trains at unviable stations; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) No, Sir. Such data is not maintained by Indian Railways.

(b) to (f) Do not arise.

### Restructuring of SAIL

3032. SHRI RANJITSINH VIJAYSINH MOHITE-PATIL: Will the Minister of STEEL be pleased to state:

- (a) whether any proposal for restructuring the SAIL is pending before the Appointment Committee of Cabinet for its nod;
- (b) whether clearance of the Committee will be expedited; and
- (c) if so, whether SAIL will launch its 20 per cent share sale plan to enable it to generate rupees 16,000 crore by the third quarter of current fiscal?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) and (b) Yes, Sir. A proposal for restructuring the Board of Directors of the Steel Authority of India Ltd (SAIL) with a view to streamlining it as per the operational needs of the company is under active consideration.

(c) The Government has decided to disinvest 10% of its shareholding in SAIL and for raising of 10% of additional equity by SAIL, in two discrete tranches to be issued at appropriate times in consideration of SEBI guidelines and prevailing market conditions. The actual amount that would be raised through disinvestment as well as from Further Public Offer would depend upon a number of factors including *inter-alia* the prevailing market conditions, share price and investors' interest.

**Payment of arrears of wage revision**

3033. SHRI SABIR ALI: Will the Minister of STEEL be pleased to state:

(a) whether arrears due to wage revision from 1 January, 1997 to 31 December, 2006 have been paid to the staff members of all units of Steel Authority of India Ltd.; and

(b) if not, by when the employees of SAIL, ISP Burnpur unit will be paid their arrears?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) and (b) Payments of Wage/Salary Revision effective from 1.1.1997 have been made to all employees of Steel Authority of India Limited (SAIL)'s Plants/Units, except IISCO Steel Plant (ISP), which as erstwhile Indian Iron and Steel Company Ltd. (IISCO) was a subsidiary and later got merged with SAIL from 1.4.2005. The proposal for payment of arrears on account of wage revision effective from 1.1.1997 to ISP employees as received from SAIL was examined and had not been agreed to by the Government. No proposal as approved by the SAIL Board for reconsideration of the matter has been received in the Ministry so far.

**Development of Rajkot airport at railway land**

3034. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal received by Railways from Ministry of Civil Aviation to hand over unused land of Railways to AAI for development of Rajkot airport; and

(b) if so, the steps taken to resolve this matter?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. Ahammed): (a) and (b) A request was received by Railways from Airport Authority of India (AAI) for leasing of railway